

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 13.1.97

CP 108/94 (OA 128/93)

Smt. Mangli Devi w/o Late Shri Baboo Lal r/o Near Nagar Bhawan Kutti, Post Kutti, Bandikui.

... Petitioner

Versus

1. Shri P. Ravindra, General Manager, Western Railway, Churchgate, Bombay.
2. Shri Inder Pal Singh Anand, Divisional Railway Manager, Western Railway, Jaipur Division, Jaipur.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner ... Mr. Shiv Kumar

For the Respondents ... Mr. K.C. Meena, CLA,

departmental representative

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Smt. Mangli Devi, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by not implementing the judgement in OA 128/93 dated 6.4.94 and by not granting family pension to the petitioner, the respondents have committed contempt of court.

2. Heard the learned counsel for the petitioner and Mr. K.C. Meena, CLA, departmental representative for the respondents.
3. The judgement dated 6.4.94, passed in the aforesaid OA filed by the petitioner, has been reversed by a decision of Hon'ble the Supreme Court of India by an order dated 30.7.96, passed in the case of Union of India and others vs. Sukanti & Anr. etc., arising out of SLP (Civil) Nos. 3341/93 and 10951/95. A copy of the order of Hon'ble the Supreme Court has been produced by the respondents and the same has been taken on the record. In the circumstances, this Contempt Petition is not maintainable. It is, therefore, dismissed. Notices issued are discharged.

(O.P. SHAFMA)

ADM. MEMBER

G. Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN